

**GOVERNMENT OF INDIA
MINES
LOK SABHA**

UNSTARRED QUESTION NO:3069
ANSWERED ON:15.03.2013
MINERAL CONCESSIONS
Yadav Shri Madhusudan

Will the Minister of MINES be pleased to state:

- (a) the number of cases of mineral concessions approved by the Government under Sector 5(1) of the Mines and Minerals(Development and Regulation)(MMDR)Act,1957 during each of the last three years and the current year, State/UT-wise;
- (b) the number of cases out of these in which mineral concessions were awarded under section 11(2) of the Act to the first applicant and thereafter on the basis of the advice of the State Governments under section 11(5) of the Act, State/UT-wise and Mineral-wise;
- (c) whether the Government has received complaints in regard to cases of mineral concessions being awarded on the basis of MoU for the setting up of industry only under Section 11(5) of the Act; and
- (d) if so, the details thereof and the action taken by the Government thereon?

Answer

THE MINISTER OF MINES (SHRI DINSHA PATEL)

(a): The number of cases where prior approval of the Central Government has been accorded under Section 5 (1) of the Mines and Minerals(Development and Regulation) (MMDR)Act,1957 in respect of minerals specified in Parts 'B' and 'C' of the First Schedule to the Act during the last three years and the current year is as under :-

S.No.	Name of State	2009-10	2010-11	2011-12	2012-13	Total
	(upto 11.3.13)					
1.	Andhra Pradesh	32	1	5	1	39
2.	Assam	1	0	0	0	1
3.	Chhattisgarh	9	7	10	6	32
4.	Goa	1	0	0	0	1
5.	Gujarat	1	1	1	0	3
6.	Jharkhand	2	2	2	0	6
7.	Karnataka	4	16	8	1	29
8.	Kerala	3	1	0	0	4
9.	Madhya Pradesh	83	35	51	22	191

10. Maharashtra 25 0 2 12 39

11. Manipur 0 0 6 0 6

12. Odisha 3 3 0 0 6

13. Rajasthan 24 9 9 1 43

14. Tamil Nadu 0 0 0 7 7

15. Uttar Pradesh 4 1 0 0 5

16. West Bengal 0 0 0 1 1

TOTAL 192 76 94 51 413

(b): Section 11(2) of the MMDR Act, 1957 (Act) inter-alia provides that in a non-notified area, the applicant whose application is received earlier will be given preference. The exception for recommending a later applicant for a non-notified area is as provided in Section 11(5) of the Act. However in case an area is notified inviting applications, all applications shall be deemed to have been received on the same day for the purposes of assigning priority under Section 11(2) of the Act. No separate records of prior approval conveyed by the Central Government, under specific sub- Sections of the Act, are maintained.

(c): No specific complaint has been received in the Ministry of Mines regarding prior approval conveyed in cases on the basis of MoU for setting up of industry only under Section 11(5) of the Act.

(d): Does not arise.